

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT No.I

Excise Appeal No. 70871 of 2018

(Arising out of Order-in-Appeal No.NOI/EXCUS/001/APP/1837/2017-18 dated 16/03/2018 passed by Commissioner (Appeals), Goods & Central Tax, Noida)

M/s Radha Madhav Industries **.....Appellant**

(H-9, Phase-I UPSIDC Industrial Area, M. G. Road, Hapur)

VERSUS

Commissioner of Central Goods

& Service Tax, Noida **.....Respondent**

(Renu Tower, Sector 62, Noida, Disst.- Gautam Nagar, U.P.)

APPEARANCE:

Shri Harbir Singh, Advocate for the Appellant

Shri Pawan Kumar Singh, Authorized Representative for Respondent

DATE OF HEARING: 29 August, 2019

DATE OF DECISION: 29 August, 2019

ORDER

The appeal is allowed. For order, see order of date in Excise Appeal No.70870 of 2018.

(Archana Wadhwa)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)

Nihal